

[SHRI K. LAKKAPPA]

I put a specific question in this regard. What is the policy of this Government so far as dealing in foodgrains which are supplied by foreign countries are concerned? Throughout India these things are going on, that wheat that has been given as gift has been sold in the black market. This is not the only instance; there are several other instances. So, what has the Government of India done to check pilferage, blackmarketing and looting of these things? I would like to have a categorical answer.

SHRI ANNASAHIB SHINDE : The name of the Food Corporation of India has been wrongly involved by the hon. Member. As far as these foodgrains are concerned, I have submitted that the agreement with U.S.A. is in existence since 1951. This is not a new thing. Some voluntary organisations are working in India.....

SHRI K. LAKKAPPA : What is the policy of the Government of India in regard to shady deals? May I know whether stern action is going to be taken, whether any committee is going to be appointed?

SHRI ANNASAHIB SHINDE : If any specific complaints are received, we are prepared to look into them. In areas where drought occurred, many voluntary organisations did good work and we should not forget that.

12.21 hrs.

PAPERS LAID ON THE TABLE**Petroleum and Natural Gas (Amendment) Rules**

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI JAGANATH RAO) On behalf of Dr. Triguna Sen I beg to lay on the Table—

(1) A copy of the Petroleum and Natural Gas (Amendment) Rules, 1969 published in Notification No. G.S.R. 792 in Gazette of India dated the 15th March, 1969, under section 10 of the Oilfields (Regulation and Development) Act, 1948. [*Placed in Library. See No. LT-909/69.*]

(2) A statement showing reasons for delay laying the above Notification. [*Placed in Library. See No. LT-910/69.*]

Hindustan Latex Ltd.—Govt. Review and Annual Report

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT (DR. S. CHANDRASEKHAR) : I beg to lay on the Table a copy each of the following papers under sub-section(1) of section 619A of the Companies Act, 1956 :—

(1) Review by the Government on the working of Hindustan Latex Limited, New Delhi, for the year 1967-68.

(2) Annual Report of the Hindustan Latex Limited, New Delhi, for the year 1967-68 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [*Placed in Library. See No. LT-910/69.*]

Cochin Refineries—Govt. Review and Annual Report

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI D. R. CHAVAN) : I beg to lay on the table a copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956 :—

(1) Review by the Government on the working of the Cochin Refineries Limited, for the year 1967-68.

(2) Annual Report of the Cochin Refineries Limited, for the year 1967-68 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [*Placed in Library. See No. LT-911/69.*]

Neyveli Lignite Corporation Ltd.—Govt. Review and Annual Report; and Amendment to Notification under Mines and Minerals (Regulation and Development) Act.

SHRI JAGANATH RAO : I beg to lay on the Table:—

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

- (i) Review by the Government on the working of the Neyveli Lignite Corporation Limited, Neyveli, for the year 1967-68.
- (ii) Annual Report of the Neyveli Lignite Corporation Limited, Neyveli, for the year 1967-68 along with the Audited Accounts and the comments of Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-912/69].

(2) A copy of Notification No. G.S.R. 901 published in Gazette of India dated the 5th April, 1969 making certain amendment to Notification No. G.S.R. 436 dated the 1st June, 1958, under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957. [Placed in Library. See No. LT-913/69].

Notification under Customs Act and Central Excise (Fourth Amendment) Rules

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI) : I beg to lay on the Table:—

(1) A copy of Notification No. G.S.R. 962 (English version) and G.S.R. 963 (Hindi version) published in Gazette of India dated the 12th April, 1969 under section 159 of the Customs Act, 1962. [Placed in Library. See No. LT-914/69].

(2) A copy of the Central Excise (Fourth Amendment) Rules, 1969, published in Notification No. G.S.R. 987 in Gazette of India dated the 19th April, 1969, under section 38 of the Central Excises and Salt Act, 1944. [Placed in Library. See No. LT-915/69].

PUBLIC ACCOUNTS COMMITTEE

Forty-seventh, Forty-eighth, Fifty-second, Sixty-second, Sixty-three, Sixty-fifth, Sixty-sixth and Seventieth Reports

SHRI DATTATRAYA KUNTE (Kolaba) : I beg to present the following Reports of the Public Accounts Committee :

(1) Forty-seventh Report on action taken by Government on the recommendations contained in their Thirty-seventh Report (Third Lok Sabha) on paragraphs 12, 13, 14

and 28 of Audit Report (Defence Services) 1964.

(2) Forty-eighth Report on action taken by Government on the recommendations contained in their Seventy-first Report (Third Lok Sabha) on the Appropriation Accounts (Defence Services) 1964-65 and Audit Report (Defence Services) 1966.

(3) Fiftieth Report on action taken by Government on the recommendations contained in their Eleventh Report relating to 'New Service'/'New Instrument of Service.'

(4) Fifty-second Report on action taken by Government on the recommendations contained in their Sixteenth Report on Appropriation Accounts (Defence Services) 1965-66 and Audit Report (Defence Service) 1967-Defence Production.

(5) Sixty-second Report on action taken by Government on the recommendations contained in their Twenty-third Report on Appropriation Accounts (Railways) 1965-66 and Audit Report (Railways) 1967.

(6) Sixty-third Report on action taken by Government on the recommendations contained in their Twenty-first Report on Appropriation Accounts (Civil) 1965-66 and Audit Report (Civil) 1967 relating to Department of Atomic Energy, Ministry of Finance, etc.

(7) Sixty-fifth Report on action taken by Government on the recommendations contained in their Sixty-third Report (Third Lok Sabha) on Appropriation Accounts (Civil) 1964-65 and Audit Report (Civil) 1966 and Audit Report (Commercial) 1966 relating to Ministries of Transport and Shipping etc.

(8) Sixty-sixth Report on action taken by Government on the recommendations contained in their Sixty-second Report (Third Lok Sabha) on Appropriation Accounts (Civil) 1964-65 and Audit Report (Civil) 1966 relating to Ministries of Health, Family Planning etc.

(9) Seventieth Report on action taken by Government on the recommendations contained in their Twenty-fifth Report relating to the Ministries of Home Affairs etc.